

HIGH COURT OF GUJARAT
C I R C U L A R
No./RJ/08 /2026

While disposing Special Criminal Application No. 5607/2015 on 01.04.2016, the Honourable Court (Coram : Honourable Mr. Justice K.S.Jhaveri and Honourable Mr. Justice G.B.Shah) had been pleased to direct that in cases where the matters are moved after office/court hours or during holidays, the Registry hereinafter shall not move any matter unless the same is typed and affirmed in accordance with the Rules; that the concerned department in any case shall see that the petition/application is in consonance with the Rules and only then the matter shall be moved for taking appropriate permission from the Hon'ble the Chief Justice to list before the court concerned; that the Registry shall see to it that before approaching the Hon'ble the Chief Justice and/or the Court/Judge concerned, the matter in question is in proper format as prescribed under the Rules.

I am directed by the Honourable the Chief Justice to notify that advocates seeking relief in urgent matters either on Court holidays or after Court hours, shall first approach the following Senior Officers of the Registry specially deputed for the said purpose, who shall after screening the papers in accordance with the Rules and obtaining necessary permission/approval from the Honourable the Chief Justice, inform the advocates concerned about the directions and if permitted list before the Honourable Court concerned.

Sr. No	NAME OF THE OFFICER & DESIGNATION	CONTACT NO.	PERIOD
1.	Mr. A..S. Champaneria, Assistant Registrar	99098 95627	May, 2026
2.	Mr. Hemal Naik, Deputy Registrar	98241 99829	June, 2026
3.	Mr. I.V.Makwana, Deputy Registrar	94264 04500	July, 2026
4.	Mr. Sudhir Nair, Assistant Registrar	98985 26943	August, 2026

By Order of the Honourable the Chief Justice



Registrar General

Date: 27/04/2026